

(Durg): Sir, I have three questions to ask.

Firstly, we have passed this Delhi Bill but who will be responsible to build a National Library in Delhi and also a National Theatre? Without these two things, it will look like a village.

Secondly, when our country got its independence in 1947, the population of this town was hardly three-and-a-half lakhs or so. Quite a number of people from various parts of India came to the Capital. But what I say is that the culture, tradition and all those things which Delhi people had carried, they feel that they have been submerged and their voice not been heard. I want to bring to the notice of the Central Government and at the same time, the Delhi Bill which is being passed, that their sentiments, their traditions, their cultures, certainly should be maintained. The third question is this. There is a lacuna here in the earthquake affected area, a large number of people had been killed and the Government of India has given enough money to the Government of Uttar Pradesh for providing shelter like winter blankets and other things to the affected people. But that has not been properly utilised. The House should have discussed this subject. These people are living in a very bad condition. The Government of Uttar Pradesh is not giving shelter to them. This Parliament should have discussed this subject and we should have condemned them for not providing shelter to the affected people.

SHRI S.B. CHAVAN: With regard to his first two questions, I would be in a position to reply. His third question is not relevant to the Bill at all. And that is why, I will reply to his first two questions.

His first question is about a National Library and a National Theatre. I will have to explore the possibilities in this regard. I will find out as to whether it should be done by the Central Government or we can as well leave it to the new Assembly to come. Since he has used the words 'National Theatre'

and 'National Library', my *prima facie* reaction is that - with subject to examination I am saying this - normally it is the Central Government which will have to do it.

With regard to his second question, I would say that it will be a matter of history as to who are these three-and-a-half lakh people who had original culture, which needs to be preserved. It will be another matter of research. I am not an authority in that. We will consult the necessary expert in this field and whichever might be the authority, we will try to get help from them.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Chairman, Sir, in this House today when this historic Bill is being passed, on the other side only there are sixteen Members present and it is the Congress Party which has got the dedication to do it. And that is why, we are in a position to pass this Bill today... (*Interruptions*)

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

22.28 hrs.

FAMILY COURTS (AMENDMENT) BILL—  
*Contd.*

[*English*]

MR. CHAIRMAN: Now we will take up the Family Courts (Amendment) Bill. The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGLAM): Mr. Chairman, Sir firstly I must thank all the people who partici-

[Sh. Rangarajan Kumarmanglam]

participated in the debate on this Amendment Bill of the Family Courts Act. I would like to just make a few clarifications.

The Act has since been extended to Bihar on the 10th of December 1991. Once the Act is extended to the State, Mr. Chairman, Sir, it is the obligation of the State to try and create Courts in various areas, where one million population or more exists.

And for the State judiciary, we are taking steps to ensure that judicial expenses come within the Plan scheme of expenditure and the matter is being pushed through in the Planning Commission.

I would be obliged if the House would take up this Bill into consideration and pass it unanimously.

MR. CHAIRMAN: The question is:

"That the Bill to amend the Family Courts Act, 1984, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House will now take up Clause by Clause consideration of the Bill.

Clause 2 Amendment No. 1. Shri Gir-dhari Lal Bhargava.

MR. GIRDHARI LAL BHARGAVA (Jaipur): I am not moving.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

MR. CHAIRMAN : The question is:

"That Clause 1 the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

**Clause 1. the Enacting Formula and the Long Title were added to the Bill**

SHEI RANGARJAN KUMARAMASNGALAM: Sir I Beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed".

*The motion was adopted.*

22.31 hrs.

RE. SERVICE DOCTORS - *Contd.*

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM. L. FOTEDAR): Sir., with your permission I may say one or two sentences. I am told that during the day something has been said about the doctors strike.

SHRI RAM NALK (Bombay North): What about the say in the night now ?

SHRI M.L.FOTEDAR: In the night, I will say what pleasers all of you. I do not know what exactly has been said by hon. Members. But I had made a commitment. The commitments were two. Firstly I made a commitment that their grievances will be looked into sympathetically with an open mind and secondly there will be no victimisation against the striking doctors at that time. I stand by those two commitments. I would like to inform the House that I have ap-